

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 230**  
**(IB)-858(ND)2020**

**IN THE MATTER OF:**

**M/s. CMS Finvest Limited**

**Versus**

**Vipul Limited**

... **Applicant/Petitioner**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 24.03.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**Adv Sumesh Dhawan and Vatsala Kak for Respondent**  
**Mr. Sandeep Bajaj, Adv. along with Mr. Devansh Jain, Adv. and Mr. Ajay**  
**Sharma, Adv. for Financial Creditor**

**ORDER**

Heard the Ld. Counsel for the Financial Creditor as well as the Corporate Debtor. Ld. Counsel for the parties informed that the talks of compromise are going on between the parties. We notice that on last occasion i.e. 12<sup>th</sup> February 2021 also the matter was adjourned on this ground.

So, considering this, we give last opportunity to the Corporate Debtor subject to the payment of cost of Rs. 25,000 by the Corporate Debtor to be deposited in the Prime Ministers Relief Fund. The Corporate Debtor is directed to deposit the amount within 3 days from today. No further adjournment shall be granted on any ground.

List the matter on 19<sup>th</sup> April 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**